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व्यज्ञाधाबन

EXTRAORDINARY

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COVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT

NOTIFICATION

The 6th July 1978

No.LGL.114/78/11.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT IX OF 1978

(Received the assent of the Governor on the 5th July 1978)

THE ASSAM PANCHAYATI RAJ (SIXTH AMENDMENT) ACΓ, 1978.

An

Act

further to amend the Assam Panchayati Raj Act, 1972

Preamble.

Whereas it is expedient further to amend the Assam Panchayati Raj Act, Assam Act 1972 (Assam Act XI of 1973), hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Twentyninth year of the Repuplic of India as follows:—

Short title, extent and commencement.

- 1. (1) This Act may be called the Assam Panchayati Raj (Sixth Amendment) Act, 1978.
- (2) It shall have like extent as the principal Act.
- (3) It shall be deemed to have come into force on the 1st day of May, 1978.

Amendment 2. In the principal Act, in Section 11, of Section after the proviso, the following provisos 11 of Assam Act XI of shall be inserted, namely:—

"Provided further that the term of a Gaon Panchayat, which is constituted after the constitution of other Gaon Panchayats in a regular election, shall expire with the expiration of 4-year term of other Gaon Panchayats irrespective of the fact that the former has not completed 4-year term:

Provided further that the State Government may, where it is not possible to hold election for the constitution of new

Gaon Panchayats immediately after the expiry of the term, extend the said term for a period not exceeding three months at a time subject to a maximum period of nine months or make any alternative arrangement for the purpose of carrying out the functions of the Gaon Panchayats till the constitution of new Gaon Panchayats".

Amendment of Section 22, of Assam in sub-section (1), after the proviso, the Act XI of following provisos shall be inserted, namely:-

"Provided further that the term of a Mohkuma Parishad which is constituted after the constitution of other Mohkuma Parishads in a regular election, shall expire with the expiration of 4-year term of the other Mohkuma Parishads irrespective of the fact that the former has not completed 4-year term:

Provided further that the State Government may, where it is not possible to hold election for the constitution of new Mohkuma Parishads immediately after the expiry of the term, extend the said term for a period not exceeding three months at a time subject to a maximum period of nine months or make any alternative arrangement for the purpose of carrying out the functions of the Mohkuma Parishads till the constitution of new Mohkuma Parishads."

U. TAHBILDAR,
Secretary to the Govt. of Assam,
Legislative Department.